

ITEM NO.41

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32038/2014

(Arising out of impugned final judgment and order dated 04/07/2013 in WP No. 5904/2008 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RADHEY SHYAM MISHRA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA AND ANR

Respondent(s)

(With interim relief and office report)

Date : 10/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Dr. Rajeev Sharma, Adv. (Not present)

Petitioner in person

For Respondent(s) Mr. Mohit D. Ram, Adv.
Ms. Monisha Handa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Rejoinder affidavit, filed by the petitioner who is present in person, is taken on record.

Leave granted.

There is an important question of constitutional law with respect to the right to form political parties (a fundamental right to form association) and its registration, one of the crucial aspects of democracy. Therefore, we deem it appropriate to seek the assistance of Ms. Kamini Jaiswal, learned counsel who is present in the court today.

Ms. Kamini Jaiswal, learned counsel has agreed to assist the Court in this matter.

Having regard to the importance of matter, we deem it appropriate that Union of India be also impleaded as party to the proceedings.

We, therefore, deem it appropriate to put the Attorney General on notice in this matter.

Having regard to the importance of the matter we also deem it appropriate to hear the matter at an early date.

List the matter for hearing on 18th July, 2017.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER